

[Shri H. M. Patel]

mands of workers consistent with the continued need to curb undue expansion in money supply. In the course of these consultations, we also considered a suggestion that instead of accretion to provident funds, repayments under the CDS could be made in the form of bonds carrying an attractive rate of interest. However, as no consensus emerged on any alternative scheme, Government have concluded that the most practical course of action would be not to go ahead with the amending bill.

Accordingly as a further gesture of goodwill towards the organised working classes, it has now been decided by Government that repayment of the second instalment of additional dearness allowance deposits due from 6th July, 1977 will be made in cash, and not credited to provident fund accounts of employees. In view of this decision, it has been decided not to press ahead with the Bill to amend the Additional Emoluments (Compulsory Deposit) Act, 1974 now before the Rajya Sabha for consideration. This Bill will be allowed to lapse in the ordinary course. Consequently, the Ordinance issued on 9th May, 1977 will also lapse on 23rd July, 1977.

I must point out that the abolition of the C.D.S. and the decision to honour past commitments of repayment in cash will add significantly to the money supply during the current year. Government's decision to go ahead with the now proposed course of action, notwithstanding the expansionary effects on money supply, is due to their ardent desire to seek active cooperation of the organised working classes in solving the many difficult problems currently facing the economy. The price situation continues to remain a cause of serious concern. To contain inflationary pressures, we need to maximise production, promote savings and also restrain unproductive expenditure to the maximum extent possible. In this endeavour, Government hopes that full cooperation will be forthcoming from all sections of the people, including the workers.

15.38 hrs.

## COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

### THIRD REPORT

SHRI YADVENDRA DUTT (Jaunpur): Sir, I beg to move:

"That this House do agree with the Third Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 20th July, 1977."

SHRI HARI VISHNU KAMATH (Hoshangabad): Sir, I wish to raise just one point regarding this report. This House will be glad to see that in para 7 of the Report, there is a reference to a fourteen year old resolution. That resolution was that of the Committee of 1963, a predecessor Committee. That resolution requested the hon. Members to exercise restraint—I mean, self-restraint—so that they might not give notice of more than four Bills in a session. I am glad that this has been resurrected. It seems to have been lost sight of for fourteen years. I would like to know whether during the last fourteen years, this was heeded at all by hon. Members of the Third Lok Sabha, Fourth Lok Sabha and Fifth Lok Sabha and whether any restraint was exercised by them as suggested.

Secondly, this committee has fixed a ceiling of 4 Bills during a session. I would suggest that there should be two ceilings—one for a short session and another for a long session. For a short session you may have 4 Bills and for a long session you may have 6 or 8 Bills. This may be considered by the committee during its next sitting.

MR. DEPUTY-SPEAKER: Actually during the last sitting, we did consider this matter. By and large, hon. members have exercised restraint on themselves, as recommended by the committee, by giving notice of not more than 4 Bills during a session during the third, fourth and fifth Lok Sabha, with very few exceptions. In all during the third, fourth and fifth Lok

Sabha only three members during 5 sessions exceeded this limit. Even so, as I said, we did discuss this matter in the last sitting and we decided that we will give exemption especially during the beginning of a new Lok Sabha and during budget session. Generally what happens is when new members come, they give a number of Bills and later on it adjusts itself. Therefore, we made that exception and we shall continue to make such exceptions. You do not have to be worried on that account.

The question is:

"That this House do agree with the Third Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 20th July, 1977."

*The motion was adopted.*

15.38 hrs...

RESOLUTION RE. SUBVERSION OF DEMOCRATIC NORMS BY THE FORMER PRIME MINISTER—Contd.

MR. DEPUTY-SPEAKER: The House will now resume further discussion on Mr. Kamath's Resolution moved on 24th June 1977. About 2 hours 42 minutes have already been taken on this Resolution, exceeding the time limit of 2 hours fixed by the Committee on Private Members' Bills and Resolutions and further extended by the House by half an hour on 8th July. So, the House has to allot further time now for further discussion of this Resolution.

SHRI HARI VISHNU KAMATH (Hoshangabad): I beg to move:

"That the time for discussion of the Resolution moved by me in the last sitting be extended by one and a half hours."

SHRI PRASANBHAI MEHTA (Bhavnagar): I support this motion.

श्री युवराज (कटिहार): उपाध्यक्ष महोदय, जो प्रस्ताव माननीय सदस्य ने रखा है उस पर जरूर गौर होना चाहिये और जिन्होंने संशोधन दिया है इस प्रस्ताव पर उन्हें बोलने का मौका मिलना चाहिये।

श्री उषसेन (देवरिया): उपाध्यक्ष महोदय, दो घंटे का समय बढ़ाइये ताकि हम लोग भी बोल सकें।

श्री इयाम सुन्दर दास (सीतामढ़ी): उपाध्यक्ष महोदय, जब श्री कामत साहब के प्रस्ताव पर बहस हो रही थी उस समय आपने पूछा था कि कौन लोग उपस्थित हैं जिन्होंने संशोधन पेश किया था। उस समय कुछ लोग उपस्थित थे। प्रतिपक्ष के माननीय सदस्य साठे साहब को समय दिया गया। बहस अधूरी रह गई है, इसलिए श्री कामत साहब ने जो कहा है वह ठीक है। चूंकि मेरा भी संशोधन है तथा और भी सदस्यों के संशोधन हैं, और आपने कहा था कि हम को बोलने का अवसर मिलेगा। लेकिन जिन लोगों का संशोधन था उन में से एक या दो आदमी ही बोल सके। अधिकांश ऐसे ही लोगों को बोलने का अवसर दिया गया, जिन को संशोधन देना चाहिए था और जो संशोधन नहीं दे सके। इसलिये मैं चाहूंगा कि माननीय श्री कामत का जो प्रस्ताव है उसको सभी स्वीकार करें, ताकि हम लोग भी बोल सकें।

MR. DEPUTY-SPEAKER: Now, there is a motion before us moved by Mr. Kamath. The question is:

"That the time for discussion of the Resolution moved by Shri Kamath in the last sitting be extended by one-and-a-half hours."

*The motion was adopted.*